

National Company Law Tribunal

Allahabad Bench

CP NO. 122/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

NAME OF THE COMPANY: Shri Manjiv Srivastava Vs. Jai Prakash Associates
Limited.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.				
2.				

CP No.122/ALD/2017

The present case is filed by one of depositor seeking a direction from this Court to the respondent company for making payment of amount due under the F.D. As of today, there is no representation from the petitioner side. Therefore, the registry is directed to make scrutiny of the case and to furnish a report. Further a formal notice be issued to respondents.

The petitioner is further directed to remain present either in person or through a counsel.

The matter be listed on 20th November, 2017.

Date: 27/10/2017

Typed by
Md. Zaid


H.P. Chaturvedi, Member(Judicial)